

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**LOK SABHA**  
**UNSTARRED QUESTION No. 2701**  
ANSWERED ON 02<sup>ND</sup> AUGUST, 2018

**SAFETY NORMS FOR CONSTRUCTION OF NHs**

2701. DR. PRABHAS KUMAR SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of the safety norms taken into consideration for the planning, designing and construction of National Highways along with the penalty fixed for their non-compliance;
- (b) whether in the Road Safety Bill it is proposed to reduce the penalty for faulty road design leading to accidents; and
- (c) if so, the reasons therefor including the average annual rate of accidental deaths due to faulty road design?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) National Highways are designed and constructed as per Standards /Guidelines issued by Indian Roads Congress (IRC) / Ministry. Provision such as Foot Over Bridges (FOB), underpass/ overpass, road signages, road markings, delineators, crash barrier etc. are made as an integral part of the highway development projects depending upon the site requirement, land availability etc..

In the Motor Vehicles (Amendment) Bill, 2017, passed by Lok Sabha on 10<sup>th</sup> April, 2017 and presently in Rajya Sabha for consideration and passing, inter-alia contains a provision of penalty for failure to comply with standards for road design, construction and maintenance by any designated authority, contractor, consultant or concessionaire responsible for the design or construction or maintenance of the safety standards of the road.

Number of persons reportedly killed due to Engineering/Designing fault during the calendar year 2016 on all roads in India is 589.

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